

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(2)

O.A. NO. 650/95

New Delhi this the 7th day of April, 1995

HON'BLE SHRI N. V. KRISHNAN, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALI, MEMBER (J)

1. Praveen Kaushik S/O B. N. Kaushik
2. Rajender Prasad S/O Hoti Lal
3. Kanti Prasad S/O Hari Singh
4. Suneel Dutt S/O Nirmal Singh
5. Dharmender Kumar S/O Anwar Singh
6. Mahipal S/O Ajuddi
7. Ram Babu Sharma S/O Ram Swarup Sharma
8. Chanderpal Singh S/O Sheodhan Singh
9. Abdul Shah Nawaj Khan S/O Abdul Sattar Khan
10. Darshan Chander Tiwari S/O Gopal Datt Tiwari
11. Ramendra Pal Singh S/O Brijendra Pal Singh
12. Vijay Kumar S/O Murari Lal

Mailing address :-

Shri Praveen Kumar,
RZ-4A, East Sagar Pur,
Palam Colony, New Delhi. ... Applicants

(By Shri M. K. Gaur for Shri V. P. Sharma, Adv.)

Versus

1. Union of India through
General Manager,
Borthern Railway,
Baroda House, New Delhi.
2. The Secretary,
Railway Board,
Rail Bhawan,
New Delhi. ... Respondents

O R D E R (ORAL)

Shri N. V. Krishnan, V.C. (A) —

The applicants are the sons of Railway employees. It is stated that those Railway employees rendered loyal service to the Railways during the general Railway strike of 1974. On that basis and in pursuance of certain instructions issued by the Railways then, it is stated that they are entitled

(2)

(3)

to be considered for employment as wards of loyal employees.

2. A similar matter, O.A. No. 347/95 - Vishvesh Kumar & Ors. vs. Union of India & Anr., seeking the same relief, was heard by us and dismissed on 20.2.1995. The learned counsel for the applicants requests that the present O.A. may also be disposed of on the basis of the above decision.

3. In the circumstances, we find, following the earlier decision, that this application is barred by time and, therefore, we do not wish to go into the merits of the case and accordingly it is dismissed at the admission stage. We, however, make it clear that this will not stand either in the way of any of the applicants or all of them from pursuing this matter again with the concerned Railway authorities, or in the way of the Railways from granting relief to the applicants, if they so choose.

4. The O.A. is disposed of accordingly.



(Dr. A. Vedavalli)
Member (J)



(N. V. Krishnan)
Vice Chairman (A)

/as/